

(u)

NOTES OF THE REGISTRY

ORDER OF THE TRIBUNAL

27.8.2003

Mr. Balwant Shama, Counsel for the applicant.
Mr. N.C. Goyal, Counsel for the respondents.

The learned counsel for the respondents says that reply is ready but has not been signed by the Officer-Incharge.

Let the reply be filed within ten days.

List it on 15.9.2003.

[Signature]
(A.K. BHANDARI)
MEMBER (A)

[Signature]
(G.L. GUPTA)
VICE CHAIRMAN

15/9/03

None for applicant.
Mr. N.C. Goyal, Counsel for respondents.

Learned counsel for the respondents points out that order dated 25.8.03 (Ann. 2/03) the order dated 17.8.03 has been withdrawn. He further points out that the charge has been paid to the applicant from January 2003 to the date of filing of the present OA.

Since the jurisdiction of the applicant has been established, this OA is dismissed as having become infructuous.

[Signature]
A.K. BHANDARI
ADMINISTRATIVE MEMBER

[Signature]
G. L. GUPTA
VICE CHAIRMAN

- ~~Reply not filed.~~
1. Reply filed on 9/9/03
2. Reply not filed.
9/9/03

Copy sent 9/9/03
None 16.9.10
at 18.9.03